

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 217 OF 1992
REASON.

DATE OF DECISION 1-8-1996

Srinesh Peeranchandra Agrawal Petitioner(s)
 & Ors.

Mr. P.R. Agrawal, Advocate for the Petitioner [s]
 Versus

Union of India & Ors. Respondent(s)

Mr. N.S. Shevde, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Srinivas Peeranchandra Agrawal
& Ors.

.... Applicants.

(Advocate: Mr. P.R. Agrawal)

Versus.

Union of India & Ors.

.... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 217/1992

Date: 1.8.1996.

Per: Hon'ble Mr. V. Radhakrishnan, Admin. Member.

In view of the pursis filed by
Miss. Hansaben Jain on behalf of Mr. Agrawal
permission granted to withdraw the O.A. O.A.
stands disposed of as withdrawn. No costs.


(V. Radhakrishnan)
Member (A)

vtc.